

# Adani Power sells 100% equity in subsidiary



**ADANI POWER** on Thursday said it has sold a 100% stake in Support Properties to Adani-Connex (ACX) at an enterprise value of ₹1,556.5 crore.

"Parties to the proposed transaction (for which a binding memorandum of understanding had been signed earlier) have executed a share purchase agreement and concluded the transaction," a BSE filing stated.

Earlier in November last year, Adani Power had entered into a memorandum of understanding (MoU) to sell its 100% equity stake in its wholly-owned subsidiary Support Properties to AdaniConnex. The enterprise valuation (of a 100% stake in SPPL) was estimated at ₹1,556.5 crore, subject to adjustments on the closing date.

ACX is a 50:50 joint venture between Adani Enterprises, which is a promoter group company, and EdgeConnex.

It is engaged in the business of developing data centres and providing co-location hosting and ancillary services. PTI

## ● AIRTEL ARM LOOKS TO MEET TARGET IN 2-3 YEARS

# Nxtra Data aims at enterprise consumer base of 1,000

**JATIN GROVER**  
Bengaluru, March 23

**AMID THE GROWING** demand among companies to leverage digital technology through cloud solutions, Airtel-owned Nxtra Data, which offers data centre solutions, is confident of growing faster than the market and taking its enterprise consumer base to 1,000 from 450 in the next two-three years.

Apart from the increase in demand for data storage infrastructure from the enterprises, the company is banking on its parent Bharti Airtel's over 1 million enterprise base to penetrate the market. Simply put, a data centre is a dedicated space or building that houses a company's IT equipment and servers, which is used by the respective companies to carry out their operations digitally like data processing, etc.

"We have more than 3,000 large enterprises, which are already using services of Airtel.

We are engaging with all of them as they keep moving towards co-location services, we would be a natural partner for them," Ashish Arora, CEO, Nxtra, told *FE* in an interaction. "Given all the infrastructure that we are investing in and all the new capacities we are creating, we will definitely be able to grow faster than the market," Arora added.

Apart from large consumers like OTTs and banking, Nxtra also sees penetration of data centres from smaller enterprises that are now digital and using digital technologies.

"They (small companies) may not buy a large capacity but they are large in numbers," Arora said. The Indian data centre market is expected to grow to \$10 billion in 2027 from \$4 billion, according to the company.

Among the enterprises, the company is bullish about co-location services, using which a large enterprise takes



**We have more than 3,000 large enterprises that are already using services of Airtel. We are engaging with all of them as they keep moving towards co-location services."**

**ASHISH ARORA,**  
CEO, NXTRA

rack space on rent to put their servers.

Nxtra currently has 12 large

data centres and 120 edge data centres, with over 200 MW of power capacity. The company is coming up with seven new hyperscale campuses across the metro cities of Mumbai, Pune, Kolkata, Bengaluru, Hyderabad and Delhi, and targets to grow its capacity to 400 MW in the next three years. The company will launch the Mumbai campus that will be live this year, and campuses in Kolkata and Pune will come up next year.

Hyperscale data centres are required to cater to vast data processing and storage requirements of large companies like Google, Amazon, Microsoft, etc.

The company is bullish on the government's data embassy policy announced in the Budget, as part of which, companies globally that want to move their data processing units to India can do so.

"It's an interesting concept. We are closely tracking it. We believe it will be beneficial for the industry because

other countries will be able to host their data within Indian territories," said Rajesh Tapadia, chief operating officer at Nxtra.

"The current understanding is that we will not be talking to these countries right now. There will be zones which will be allocated by the government. We will be setting up our infrastructure, which will be leased by the government," Tapadia added.

When asked about the update on the investment target of ₹5,000 crore by 2025, Tapadia said the company is on track to achieve the target and has been achieving the yearly targets.

In FY22, Nxtra's revenue from operations rose 20% YoY to ₹1,333 crore, whereas its net profit rose 33% to ₹238 crore. The company aims to become net zero by 2031.

(The correspondent was in Bengaluru at the invitation of Bharti Airtel)

# L&T signs pact with French firm for green hydrogen technology

**ENGINEERING AND INFRA-STRUCTURE** conglomerate Larsen & Toubro (L&T) has entered into an agreement with France-based McPhy Energy for manufacturing of electrolyzers and to explore opportunities in the green hydrogen sector.

Under the deal, McPhy will grant an exclusive licence of its pressurised alkaline electrolyser technology to L&T for manufacturing of electrolyzers, including future product upgrades. L&T plans to set up a gigawatt-scale manufacturing facility for electrolyzers, based on McPhy's technology, in India for domestic requirements and to cater to selected geographies, the company said in a statement.

"The energy industry is undergoing a tectonic shift with green hydrogen emerging as a key fuel in the future

energy basket. This agreement with McPhy will be a win-win partnership, given L&T's strong presence across the entire value chain of manufacturing, EPC and services in the energy sector, and McPhy's technology and research leadership in this sector," Subramanian Sarma, wholtime director (Energy) at L&T, said.

The agreement is in line with L&T's strategic vision to be present across the green energy value chain and McPhy's aim to expand beyond the European market.

Green hydrogen production capacity in India is estimated to grow to at least 5 MMTPA by 2030 in line with the nation's Green Hydrogen Mission, requiring more than \$100 billion of investments.

**FE BUREAU**

**NOTICE MAHINDRA & MAHINDRA LIMITED**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai, Maharashtra-400001

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No. of Shares	Cert. No.	Distinctive No.
M006181	ISHVERLAL SAKERLAL MEHTA SARLA ISHVERLAL MEHTA NILIMA ISHVERLAL MEHTA	1220	419467	1241187980- 1241189199
		1220	2014085	4924585-4925804

Place: Mumbai Date: 24/03/2023 Name of Applicant: NILIMA ISHVERLAL MEHTA

**राष्ट्रीय प्रौद्योगिकी संस्थान हमीरपुर**  
(एक राष्ट्रीय महत्व का संस्थान)  
**NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR**  
(An institute of National Importance)

Applications are invited for Ph.D. admissions of June 2023 in various Departments/Centre of National Institute of Technology Hamirpur for the Academic Year 2023-24. The last date for receipt of Applications in the Institute is 01.05.2023.

For details visit institute website <https://www.nith.ac.in>

Sd/-  
Dean (Academic)

**FORM WIN 43**  
(See Rule 100)  
**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT MUMBAI**  
IN THE MATTER OF **GLORISHINE IMPEX PRIVATE LIMITED**  
(Company incorporated under Companies Act, 2013)  
Petition No. CP-340/MB/2021 TO 20.

**ADVERTISEMENT OF NOTICE TO CREDITORS TO PROTECT THEIR CLAIM**

Notice is hereby given to the creditors of the above named company that they are required to submit to the Company Liquidator proofs of their respective debts or claims against the above named company by delivering at the office of the Company Liquidator on or before the 6<sup>th</sup> day of April, 2023 or sending by post to the Company Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in FORM WIN44 with their respective names, addresses and particulars of debt or claim, and any title to priority under section 326/327. Any creditor who fails to submit his affidavit of proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor who has sent in his proof, if so required by notice in writing from the Company Liquidator, shall either in person or by his representative, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 23<sup>rd</sup> day of March, 2023

Sd/-  
(CA Yatin Kumar Sumatil Shah)  
Liquidator of **Glorishine Impex Private Limited**  
CIN : U51909MH2002PTC135823  
IP Reg. No. IBB/1PA-001/IP-P-01785 / 2019 -2020 / 12764  
AFA valid upto 30<sup>th</sup> November 2023  
Correspondence Address : 202, Dwarkadas Vithaldas Thakkar Bldg., Opp. Post Office, Old Station Road, Kalyan (W)-421 301, Maharashtra  
Process specific Email Id : windingup.glorishineimpex@gmail.com Regd. Email Id : yatinshah01@yahoo.co.in

**FORM B - PUBLIC ANNOUNCEMENT**  
(Regulation 12 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF RAGHULEELA INFRAVENTURES PRIVATE LIMITED**

PARTICULARS	DETAILS
1 Name of Corporate Debtor	Raghuleela Infraventures Private Limited
2 Date of Incorporation of the Corporate Debtor	13/11/2014
3 Authority under which the Corporate Debtor is incorporated / registered	ROC - Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2014PTC259272
5 Address of the Registered Office and principal office, if any, of the corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Bandra Suburban 400 051
6 Date of closure of Insolvency Resolution Process	March 16, 2023
7 Liquidation commencement date of corporate debtor	March 17, 2023 (Order uploaded on March 21, 2023)
8 Name and registration number of the insolvency professional acting as liquidator	Sujata Chattopadhyay IBB/1PA-003/IP-N00044/2017-18/10353
9 Address and e-mail of the liquidator, as registered with the Board	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 sujata@scassociates.co.in
10 Address and e-mail address to be used for correspondence with the liquidator.	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 rpl.liquidator@gmail.com
11 Last date of submission of claim	April 20, 2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the liquidation process of Raghuleela Infraventures Private Limited on March 17, 2023 (order uploaded on March 21, 2023). The Stakeholders of Raghuleela Infraventures Private Limited are hereby called upon to submit their claims with proof on or before April 20, 2023 to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with their claim, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, will be deemed to be submitted under Section 38 of the Insolvency and Bankruptcy Code, 2016.

Date: March 24, 2023  
Place: Navi Mumbai  
Sujata Chattopadhyay  
Liquidator of Raghuleela Infraventures Private Limited  
IBB/1PA-003/IP-N00044/2017-18/10353

**NOTICE**  
**TATA ELXSI LTD.**  
Registered Office: ITPB Road White Field, Bangalore, Pincode - 560048

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities/applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s) (And Jt. Holder(s) if any) DIPANKAR SARKAR  
Kind of Securities and Face value Equity Share, 10/-  
No. of Securities 100  
Distinctive number(s) 11973911-11974010  
(Place) KOLKATA  
(Date) 17/03/23  
Name(s) of holder(s)/Applicant(s) DIPANKAR SARKAR

**SIDDHESH MANDAVE**  
(DIRECTOR OF KAMALLAKSHMI)

**MUTUAL FUNDS Indiabulls MUTUAL FUND**

Investment Manager : Indiabulls Asset Management Co. Ltd. (AMC)  
Registered Office: Plot No. 422, Udyog Vihar, Phase-IV, Gurugram, Haryana - 122 016.  
Tel: (0124) - 6681199, Fax: (0124) - 6681111, Website: www.indiabullsmc.com  
CIN: U65991HR2008PLC095063

**Notice cum Addendum No. 26/2022**

**Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of all the Schemes of Indiabulls Mutual Fund**

**Change in the Schemes Benchmark Index:**

Notice is hereby given to the Unit holders / Investors of the below mentioned Schemes of Indiabulls Mutual Fund that in accordance with SEBI Circular no. SEBI/HO/IM/DMD-1 DF3/PICIR/2021652 dated October 27, 2021, Association of Mutual Funds in India (AMFI) communication dated 6th March 2023 regarding "Change of name of CRISIL Indices" of Mutual Fund Schemes, the benchmark index of below mentioned Schemes will be revised as under:

Sr. No.	Scheme Name	Existing Scheme Benchmark Index As on March 23, 2023	New Scheme Benchmark w.e.f. April 03, 2023
1.	Indiabulls Liquid Fund	CRISIL Liquid Fund BI Index	CRISIL Liquid Debt B-I Index
2.	Indiabulls Short Term Fund	CRISIL Short Duration Fund BI Index	CRISIL Short Duration Debt B-II Index
3.	Indiabulls Dynamic Bond Fund	CRISIL Dynamic Bond Fund BI Index	CRISIL Dynamic Debt B-III Index
4.	Indiabulls Overnight Fund	CRISIL Overnight Fund AI Index	CRISIL Liquid Overnight Index

This addendum shall form an integral part of the SID / KIM of the above-mentioned Schemes as amended from time to time.

As per the Go Green Initiative, investors are encouraged to register/update their email id and mobile number with us to support paper less communications.

For Indiabulls Asset Management Co. Ltd. (Investment Manager to Indiabulls Mutual Fund)  
Sd/-  
Uday Diwale  
Compliance Officer  
Place : Mumbai  
Date : March 23, 2023

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**AROHAN AVISHKAAR GROUP**  
**AROHAN FINANCIAL SERVICES LIMITED**  
Registered Office: PTI Building, 4th Floor DP 9, Salt Lake, Sector V, Kolkata - 700091, West Bengal  
T: +91 33 4015 6000 | CIN: U74140WB1991PLC053189

**PUBLIC NOTICE**

**PUBLIC NOTICE IN ACCORDANCE WITH THE MASTER DIRECTION - NON-BANKING FINANCIAL COMPANY - SYSTEMICALLY IMPORTANT NON-DEPOSIT TAKING COMPANY AND DEPOSIT TAKING COMPANY (RESERVE BANK) DIRECTIONS, 2016, DATED SEPTEMBER 1, 2016, AS AMENDED (RBI MASTER DIRECTIONS) WITH RESPECT TO THE PROPOSED CHANGE IN SHAREHOLDING AND MANAGEMENT OF AROHAN FINANCIAL SERVICES LIMITED (BEARING RBI REGISTRATION NO B.05.02932)**

This Public Notice is being issued, in compliance with Paragraph 69 of the RBI Master Directions, jointly by (a) Arohan Financial Services Limited (Company); (b) Nederlandse Financierings-Maatschappij Voor Ontwikkelingslanden N.V (FMO); (c) Avishkaar Venture Management Services Private Limited (AVMS); (d) Aditya Mohan; (e) Vemuru Chandramouli and (f) Shri Ram Meena, in relation to the proposed change in shareholding and management of the Company.

Particulars of the Parties	Description of the Proposed Transaction
NEDERLANDSE FINANCIERINGS-MAATSCHAPPIJ VOOR ONTWIKKELINGSLANDEN N.V. a corporation organized and existing under the laws of Netherlands, with its principal office at Anna van Sakselaan 71, 2593 HW, The Hague, the Netherlands (FMO)	Investment by FMO of up to INR 66,21,20,000 (Indian Rupees Sixty Six Crores Twenty One Lakhs and Twenty Thousand) by way of a proposed subscription of compulsorily convertible preference shares of the Company constituting up to 4.80% (Four Point Eight Percent) of the post-issue paid-up share capital of the Company on a fully diluted basis (Primary Transaction).
AAVISHKAAR VENTURE MANAGEMENT SERVICES PRIVATE LIMITED, a private limited company incorporated under the laws of India with corporate identification number U74140MH2006PTC160551 and whose registered office is at Unit no. 202, 203, 204, 2nd Floor, Naman Centre, G Block, Sandra Kuria Complex, Bandra East, Mumbai - 400051, Maharashtra, India (AVMS)	Simultaneously with the consummation of the Primary Transaction, AVMS (a promoter of the Company) proposes to sell 6,88,592 (Six Lakhs Eighty-Eight Thousand Five Hundred and Ninety Two) equity shares of the Company to FMO, constituting 0.43% (Zero Point Four Three Percent) of the current paid-up share capital of the Company (Secondary Transaction), and together with the Primary Transaction, collectively hereinafter referred to as the Proposed Transaction).
AROHAN FINANCIAL SERVICES LIMITED, a company incorporated under the Companies Act, 1956 with corporate identification number U74140WB1991PLC053189 and registered with the Reserve Bank of India (RBI) as a non-deposit taking non-banking financial company with registered office at PTI Building, 4th Floor, DP-9, Sector-5, Salt Lake, Kolkata-700091, West Bengal, India (Company)	Together with FMO's existing shareholding in the Company, FMO will, upon consummation of the Proposed Transaction, hold up to 11.84% (Eleven Point Eight Four Percent) of the post-issue paid-up share capital of the Company on a fully diluted basis.
ADITYA MOHAN - DIN 08299455 (proposed nominee director of FMO)	As part of the Proposed Transaction, FMO proposes to appoint Aditya Mohan as its nominee director on the board of directors of the Company.
VEMURU CHANDRAMOULI - DIN 0719218 (proposed nominee director of SIDBI)	In addition to the Proposed Transaction, Small Industries Development Bank of India (SIDBI), a lender of the Company, proposes to replace its current nominee director - Shri Ram Meena with its proposed nominee director - Vemuru Chandramouli.
SHRI RAM MEENA - DIN 08452187 (existing nominee director of SIDBI)	

**Effect of the Proposed Transaction on the Company**  
The Proposed Transaction will result in: (i) a change in shareholding of 26% or more, of the paid-up equity capital of the Company (post conversion of the convertible instruments), and (ii) change in more than 30% of the directors of the Company on the board. In relation to the Proposed Transaction, the Company has filed an application to the RBI for its approval, dated February 24, 2023 and the RBI has granted its approval to the Company vide letter number DoS.RO.Kol No. S2842/00-03-924/2022-23 dated March 23, 2023.

**Reasons for the Proposed Transaction**  
FMO's investment in the Company brings with it the global reputation and trust with strong corporate governance values. Hence, the Proposed Transaction will further strengthen Company's position with the strong presence of an institutional investor such as FMO. The Proposed Transaction will also help in further strengthening Company's position in the microfinance segment and the capital infusion will provide the required growth capital to the Company to continue its robust growth journey.

Any objections/clarifications to any of the proposed transactions contemplated above may, within thirty (30) days from the date of this notice, be addressed to the Department of Non-Banking Supervision, Reserve Bank of India at 15, Netaji Subhas Road, Kolkata - 700 001 with a copy to Anirudh Singh G Thakur, Head- Legal, Compliance and Company Secretary, Arohan Financial Services Limited, PTI Building, 4th Floor, DP-9, Sector-5, Salt Lake, Kolkata - 700091, West Bengal, India.

**Public Notice Issued by and on behalf of the Following:**

For Arohan Financial Services Limited	For Nederlandse Financierings-Maatschappij Voor Ontwikkelingslanden N.V.	For Avishkaar Venture Management Services Private Limited
Sd/- Aditya Mohan DIN: 08299455	Sd/- Vemuru Chandramouli DIN: 0719218	Sd/- Shri Ram Meena DIN: 08452187

Place: Kolkata  
Date: March 24, 2023

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF ISINOX LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	ISINOX LIMITED
2. Date of incorporation of corporate debtor	31st JULY 1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100AM1990PLC057523
5. Address of the registered office and principal office (if any) of corporate debtor	Office No 301/304, A wing, Naman Midtown, Off SB Marg, Elphinstone Road, Mumbai - 400 013
6. Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai order dated 17th March 2023 in Company Petition No: CP (IB) No.216/MB-N/2022 The order was received on 23rd March 2023
7. Estimated date of closure of insolvency resolution process	13th September 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manishkumar Patel Reg No: IBB/1PA-001/IP-P01342/2018-19/12061
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Vahram Apartment, LBS Road, Opp 3 Petrol Pump, Thane Maharashtra - 400602 Email: manish@pmansh.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Vahram Apartment, LBS Road, Opp 3 Petrol Pump, Thane Maharashtra - 400602 Email: isinoxcrp@gmail.com
11. Last date for submission of claims	5th April 2023 i.e. 14 days from the date of received
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link : <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ISINOX LIMITED on 17th March 2023.

The creditors of ISINOX LIMITED, are hereby called upon to submit their claims with proof on or before 5th April 2023 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Specify class) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**  
Date: 23rd March 2023  
Place: Mumbai  
Name: Manishkumar Patel  
Reg No: IBB/1PA-001/IP-P01342/2018-19/12061

**ATUL AUTO LIMITED** www.atulauto.co.in  
(CIN: L54100GJ1986PLC016999)  
Regd. Office : 88 National Highway, Near Microwave Tower, Shapar (Veraval), Dist. Rajkot, Gujarat, India 360024. Ph. 02827 235500.  
E-Mail : investorrelations@atulauto.co.in

**POSTAL BALLOT NOTICE**

The members of Atul Auto Limited (the "Company") are hereby informed that pursuant to section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Rules 20 and 22 of the Companies (Management and Administrations) Rules, 2014 read with the General Circular nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021 and 03/2022 dated May 05, 2022 issued by Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretarial Standard on General Meetings ("SS 2") issued by Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company seeks the approval of the members for the Special Business by way of ordinary resolutions as set out in the postal ballot notice dated March 06, 2023 along with the explanatory statement ("the Notice") by way of electronic means (i.e. remote e-voting) only.

The electronic copies of postal ballot notice along with the explanatory statement has been dispatched on March 23, 2023 to those members whose names appear on the Register of Members/ List of Beneficial Owners as received from National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, March 17, 2023 (cut-off date) and who have registered their e-mail addresses with the Company/ Depositories.

Physical copies of the notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to members for this postal ballot in line with the exemption provided in the MCA Circulars. The documents referred to in the notice are available for inspection and members seeking inspection can send an email to investorrelations@atulauto.co.in

The said notice is available on the website of the Company at [www.atulauto.co.in/announcements.aspx](http://www.atulauto.co.in/announcements.aspx) the relevant section of the website of BSE Limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

In light of the MCA Circulars, members who have not registered their e-mail address and in consequence could not receive the notice may register their email IDs with their depository participants in respect of shares held in electronic form and in respect of shares held in physical form, are requested to submit their request with their valid email IDs to M/S. Intimetime India Private Limited, RTA by sending an e-mail on [rtm.helpdesk@intimetime.co.in](mailto:rtm.helpdesk@intimetime.co.in) along with signed scanned copy of the request letter providing the email address, mobile number, self-attested copy of the PAN card and copy of the share certificate for registering the email address and receiving the notice and the e-voting instructions. The Company provides the members the facility to exercise their right to vote by electronic means through e-voting services provided by NSDL. The detailed instructions for e-voting have been provided in the Notice. The remote e-voting facility is available during the following period:

Commencement of e-voting	9.00 a.m. (IST) on Friday, March 24, 2023
End of e-voting	5.00 p.m. (IST) on Saturday, April 22, 2023

All the businesses as stated in the notice is to be transacted by postal ballot which includes voting by electronic means. After the conclusion of voting period, the remote e-voting module shall be disabled by NSDL for voting and members are not allowed to vote thereafter. During this period, members holding shares either in physical form or in dematerialized form as on Friday, March 17, 2023 ("Cut-off date") may cast their vote by e-voting. Once the vote on a resolutions cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut-off date should treat this notice for information purpose only.

The Board of Directors of the Company has appointed Mr. Hardikumar Hudda (ICSI Membership No. A39623, CP No. 14697), Practising Company Secretary as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorized person of the Company and the result of the Postal Ballot shall be declared within two working days from conclusion of the voting period. The said report will be placed on the website of the Company at [www.atulauto.co.in/announcements.aspx](http://www.atulauto.co.in/announcements.aspx) and the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) immediately after the results are declared and will simultaneously be forwarded to BSE Limited and National Stock Exchange of India Limited, where equity shares of the Company are listed and shall also be displayed at the Registered Office of the Company.

In case of any queries relating to e-voting, members/ beneficial owners may refer the Frequently Asked Question (FAQs) and e-voting user manual available for them at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call toll free number 1800 1020 990 or 1800 224 430 or send request to Mr. Ketan Patel, Assistant Manager, NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or the undersigned on the above mentioned contact details who is responsible to address the grievances connected with facility for voting by electronic means.

**By order of the Board of Directors of Atul Auto Limited (Paras J Virangama)**  
Company Secretary & Compliance Officer  
Place : Shapar (Dist. Rajkot)  
Date : 23-03-2023